

cooperate.

[*Interruptions*]

[*Translation*]

SHRI RAM VILAS PASWAN: Mr. Deputy Speaker, Sir, we are not responsible for wasting 45 minutes of the House. If the Government wished, the matter could have been solved within a minute... [*Interruptions*]... Now if you do not give the direction and resultantly the Government does not make a statement, the proceedings of the House will run in this manner only... [*Interruptions*]... Tomorrow the House is going to be adjourned for two days. I would like to know whether the Government is ready to issue a statement before tomorrow or not. Are you going to direct the Government or not... [*Interruptions*]...

[*English*]

You direct the Government that by tomorrow, the Government must make a statement. The announcement should be here.

MR. DEPUTY SPEAKER: Now, Papers to be laid.

12.49 hrs.

PAPERS LAID ON THE TABLE

Annual report and review on the working of Oil and Natural Gas Commission and its subsidiary viz ONGC Videsh Ltd. for 1992-93 and statement for delay in laying these papers etc.

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH

AFFAIRS AND SPORTS) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI MUKUL WASNIK) ON BEHALF OF CAPTAIN SATISH SHARMA: Sir, I beg to lay on the Table-

- (1) (i) A copy of the Annual Report (Hindi and English Versions) of the Oil and Natural Gas Commission and of its subsidiary viz. ONGC Videsh Limited for the year 1992-93 alongwith Audited Accounts under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.
- (ii) A copy of the Review (Hindi and English Versions) by the Government on the working of the Oil and Natural Gas Commission and of its subsidiary viz. ONGC Videsh Limited for the year 1992-93.
- (2) Statement (Hindi and English Versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No LT 5441/94]

- (3) (i) A copy of the Annual Report (Hindi and English Versions) of the Oil Industry Development Board, New Delhi, for the year 1992-93, alongwith Audited accounts under sub-section (4) of section 20 of the Oil Industry (Development) Act, 1974.
- (ii) A copy of the Review (Hindi and English Versions) by the Government on the working of the Oil Industry Development Board, New Delhi, for the year 1992-93.
- (4) (iii) Statement (Hindi and English Versions) showing reasons for delay in laying the papers men-

tioned at (3) above.

[Placed in Library See No LT 5442/94]

- (5) A copy of the Liquefied Petroleum Gas (Regulation of Supply and Distribution) Amendment Order, 1994 (Hindi and English Versions) published in Notification No. GSR 6 (E) in Gazette of India dated the 6th January, 1994 under sub-section (6) of section 3 of the essential commodities Act, 1955.

[Placed in Library See No LT 5443/94].

12.50 hrs.

RE-BOFORS ISSUE- *CONTD.*

[Translation]

SHRI RAM KAPSE (Thane) : Mr. Deputy Speaker, Sir, the Government has made a number of statements during the last two days. A statement was made even at the behest of Kumari Mamata Banerjee but why not on this issue.

[English]

We are not prepared to wait till the conclusion of the debate. We want it immediately or earliest by today or tomorrow.

MR. DEPUTY SPEAKER: Now, kindly permit me to go to the next item.

SEVERAL HON. MEMBERS: No, Sir,
[Interruptions]

12.52 hrs.

At this stage Shri Devendra Prasad Yadav and some other hon. Members came and that on the floor near the table.

MR. DEPUTY SPEAKER: You have agitated very strongly and the Government

has also taken its position. They will come before the house with the necessary information.

(Interruption)

MR. DEPUTY SPEAKER: You have requested the Government, Governments also knows that is an important matter. The Governments will certainly come forward with the necessary information. It is not fair to insist again and again, so, I appeal to all the hon. Members to go back to their seats. [Interruptions]

SHRI CHANDRA SHEKHAR (Ballia) : Mr. Deputy Speaker, Sir, I do not know why so much of furore is being made here. The Government must be in position to say something on this point.

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow): Mr. Deputy Speaker, Sir, let Shri Chandra Shekhar speak, it is good but first of all the hon. Members should go to their respective seats.

12.53 hrs.

[English]

At this stage, Shri Devendra Prasad Yadav and some other hon. Members went back to their seats.

SHRI CHANDRA SHEKHAR: Sir, the Government should be in a position to tell us whether some information has come or not. If information has come, there is no reason why Government should postpone the statement. The statement can be made any moment and I do not see any reason why this unseemly condition should be created in the House. I am not apportioning blame on anybody. So, the Parliamentary Affairs Minister should get up and tell the House whether